KARNATAKA LOKAYUKTA

NO:UPLOK-2/DE/429/2016/ARE-9

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Date: 25.11.2021

: : ENQUIRY REPORT : :

:: Present ::
(PUSHPAVATHI.V)
Additional Registrar of Enquiries -9
Karnataka Lokayukta,
Bengaluru

Sub: Departmental Enquiry against (1) Sri.H.B.Vaidyanath, Retd., Special Tahasildar (2) Sri.Vishwanath Poojari, Retd., Village Accountant, (3) Sri. Seetharam Hebbal, Retd., Village Accountant, (4) Sri.Koragappa Hegde, Revenue Inspector and (5) Sri.Gundakatti Ramanna Gowda Kenchanagowda, Village Accountant – all of them were working then in Kadaba/ Savanuru Grama, Puttur Taluk, Dakshina Kannada District - reg.

Ref: 1. G.O.No. RD 62 ADE 2016 dated: 14.9.2016.
2.Nomination Order No: UPLOK-2/ DE/429/2016/ARE-9 Bangalore dated: 3.10.2016 of Hon'ble Upalokayukta-2.

* * ** @ ** * *

This Departmental Enquiry is initiated against (1) Sri.H.B.Vaidyanath, Retd., Special Tahasildar (2) Sri.Vishwanath Poojari, Retd., Village Accountant, (3) Sri. Seetharam Hebbal, Retd., Village Accountant, (4) Sri.Koragappa Hegde, Revenue Inspector and (5) Sri.Gundakatti Ramanna Gowda Kenchanagowda, Village

25.11.2021

Accountant – all of them were working then in Kadaba/ Savanuru Grama, Puttur Taluk, Dakshina Kannada District (hereinafter referred to as the Delinquent Government Officials for short "**DGO-1 to 5**").

2. In pursuance of the Government Order cited above at reference No.2, Hon'ble Upalokayukta vide order dated 3.10.2016 cited above at reference No.2 has nominated Additional Registrar of Enquiries-9 (in short ARE-9) to issue Articles of charges and to conduct the inquiry against the aforesaid DGOs.

3. This Authority (ARE-9) has issued the Articles of charges, Statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied in support of the charges.

4. The Article of charges issued by the ARE-9 against the DGOs is as under :

ANNEXURE-I
CHARGE

1) ಆ.ಸ.ನೌಕರರಾದ (1) ಶ್ರೀ ಹೆಚ್.ಬಿ. ವೈದ್ಯನಾಥ್, ನಿವೃತ್ತ ವಿಶೇಷ ಉಪತಹಶೀಲ್ದಾರ್, (2) ವಿಶ್ವನಾಥ್ ಪೂಜಾರಿ ನಿವೃತ್ತ ಉಪತಹಶೀಲ್ದಾರ್, (3) ಸೀತಾರಾಮ್ ಹೆಬ್ಬಾಳ್, ನಿವೃತ್ತ ಗ್ರಾಮಲೆಕ್ಕಿಗ, ಕಡಬ ಗ್ರಾಮಪಂಚಾಯತಿ, (4) ಬಿ. ಕೊರಗಪ್ಪ ಹೆಗಡೆ, ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ಕಡಬ, (5) ಗುಂಡಕತ್ತಿ ರಾಮಣ್ಣಗೌಡ ಕೆಂಚನಗೌಡ, ಗ್ರಾಮಲೆಕ್ಕಿಗಸವಣೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಪುತ್ತೂರು ತಾ:, ದಕ್ಷಿಣಕನ್ನಡ ಜಿಲ್ಲೆ ಇಲ್ಲಿ ನೀವು ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದಾಗ ಸವಣೂರು ಗ್ರಾಮದ ಕುರ್ತಲ ಎಂಬಲ್ಲಿರುವ ಸರ್ವೆ ನಂ. 111–ಪಿ ರಲ್ಲಿ 3 ಎಕರೆ 18 ಗುಂಟೆ ಸರ್ಕಾರಿ ಜಮೀನನ್ನು ನಿಮ್ಮ ಅಧಿಕಾರವನ್ನು ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡು, ಇತರ ಆಸನೌರರ

-/ 25.11.2021

ಸಹಕಾರದೊಂದಿಗೆ ಜಮೀನನ್ನು ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಚೆಯಬ್ಬ ರವರ ಅರ್ಜಿಯ ಆಧಾರದಲ್ಲಿ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವಕುಂಞ ರವರ ಹೆಸರಿಗೆ ದಾಖಲಾತಿಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ರವರಿಗೆ ಅನುಮೋದಿಸುವಂತೆ ಮಾಡಿಸಿ ಈ ಕೆಳಗಿನಂತೆ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

1ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಹೆಚ್.ಬಿ. ವೈದ್ಯನಾಥ್ – ನೀವು 2ರಿಂದ 5ನೇ ಅಸನೌರರ ಸಹಕಾರದೊಂದಿಗೆ ಅಧಿಕಾರವನ್ನು ದುರಪಯೋಗ ಪಡಿಸಿಕೊಂಡು ಅಬೂಬಕ್ಕರ ಬಿನ್ ಚೆಯ್ಯಬ್ಬ ರವರ ಅರ್ಜಿಯ ಆಧಾರದಲ್ಲಿ ಸದರಿ ಜಾಗವನ್ನು ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವ ಕುಂಞ ರವರ ಹೆಸರಿಗೆ ದಾಖಲಾತಿಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ರವರಿಗೆ ಅನುಬೋಗಿಸುವಂತೆ ಮಾಡಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

2ನೇ ಅಸನೌರರಾದ ವಿಶ್ವನಾಥ್ ಪೂಜಾರಿ – ನೀವು 1ನೇ ಅಸನೌರರ ಸೂಚನೆಯಂತೆ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವಕುಂಞ ರವರ ಹೆಸರಿಗೆ ಅಕ್ರಮ ಸಕ್ರಮದಡಿಯಲ್ಲಿ ಮಂಜೂರಾದ 3–18 ಎಕರೆ ಜಮೀನಿನ ಕಡತದಲ್ಲಿ ನಮೂನೆ ವರದಿಯನ್ನು ತಯಾರಿಸಿ, ಪರಿಶೀಲನೆ ಮಾಡದೇ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ರವರಿಗೆ ಲಾಭವಾಗುವಂತೆ ಪರವಾಗಿ ಸಹಿ ಮಾಡಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

3ನೇ ಅಸನೌರರಾದ ಸೀತಾರಾಂ ಹೆಬ್ಬಾಳ್ – ನೀವು 1ನೇ ಅಸನೌರರ ಆದೇಶದಂತೆ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವಕುಂಞ ರವರ ಹೆಸರಿಗೆ ಅಕ್ರಮ ಸಕ್ರಮದಡಿಯಲ್ಲಿ ಮಂಜೂರಾದ 3–18 ಎಕರೆ ಜಮೀನಿನ ಕಡತದಲ್ಲಿ ಇರುವ ನಕ್ಷೆ, ಅರ್ಕರ್ ಬಂದ್, ಇಂಡೆಕ್ಸ್, ನಮೂನೆ ವರದಿ ನಮೂನೆ 54ಕ್ಕೆ ಕಚೇರಿ ಟಿಪ್ಪಣಿ ಅಬೂಬಕ್ಕರ್ ಬಡವಕುಂಞ ರವರ ಹೇಳಿಕೆಯನ್ನು ತಯಾರಿಸಿ, ಯಾವುದೇ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡದೇ ಕಡತವನ್ನು ತಯಾರಿಸಿ ಉದ್ದೇಶಪೂರ್ವಕವಾಗಿ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ರವರಿಗೆ ಅನುಕೂಲವಾಗುವಂತೆ ಸಹಿ ಮಾಡಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

4ನೇ ಅಸನೌರರಾದ ಬಿ. ಕೊರಗಪ್ಪ ಹೆಗಡೆ – ನೀವು ಎನ್‌ಸಿಆರ್/ಎಸ್‌ಆರ್–159/91–92 ರಲ್ಲಿ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವಕುಂಞ ರವರನ್ನು ವಿಚಾರಿಸಿ ಹೇಳಿಕೆಗೆ, ಮಹಜರಿಗೆ, ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ ನಮೂನೆ 54ಕ್ಕೆ, ಕಚೇರಿ ಟಿಪ್ಪಣಿಗೆ ಸಹಿ ಮಾಡಿದ್ದು, ಯಾವುದೇ ರೀತಿಯ ಪರಿಶೀಲನೆ ನಡೆಸದೇ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ರವರಿಗೆ

25.11.2021

ಲಾಭವಾಗುವಂತೆ ಅಧಿಕಾರ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡು ಕಡತವನ್ನು ತಯಾರಿಸಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

5ನೇ ಅಸನೌರರಾದ ಗುಂಡಕತ್ತಿ ರಾಮಣ್ಣಗೌಡ ಕೆಂಚನಗೌಡ – ನೀವು ಕಡತ ಸಂ: ಎನ್‌ಸಿಆರ್/ಎಸ್‌ಆರ್–159/91–92 ರ ಅಫಿಡೆವಿಟಗೆ ದೃಢೀಕರಿಸಿ ಸಹಿಯನ್ನೂ ಹಾಕಿ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ಎಂಬುವವರೇ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವಕುಂಞ ಎಂದು ದೃಢಪಡಿಸಿ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ರವರಿಗೆ ಸಹಾಯವಾಗುವಂತೆ ಉದ್ದೇಶಪೂರ್ವಕವಾಗಿ ಅಫಿಡೇವಿಟ್‌ನ್ನು ತಯಾರಿಸಿ ಕಡತಕ್ಕೆ ಸಹಿ ಮಾಡಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

ಆದ್ದರಿಂದ, ಅ.ಸ.ನೌಕರರಾದ ನೀವು ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ನಿಮ್ಮ ಕರ್ತವ್ಯ ನಿರ್ವಹಣೆಯಲ್ಲಿ ನಿಷ್ಠೆ ಇಲ್ಲದೆ ಹಾಗೂ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ 3(1) (i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಮಾಡಿರುತ್ತೀರಿ.

ಅನುಬಂಧ–2
ದೋಷಾರೋಪಣೆ ವಿವರ

ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಅಪರ ಪೋಲೀಸ್ ಮಹಾನಿರ್ದೇಶಕರ ಪತ್ರದೊಂದಿಗೆ ಮಂಗಳೂರು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ನೀರಿಕ್ಷಕರು (ಇನ್ನು ಮುಂದೆ ತನಿಖಾಧಿಕಾರಿ ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ತನಿಖಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು ಅದರಲ್ಲಿ (1) ಶ್ರೀ ಹೆಚ್.ಬಿ. ವೈದ್ಯನಾಥ್, ನಿವೃತ್ತ ವಿಶೇಷ ತಹಶೀಲ್ದಾರ್, ಕಡಬ, ಪುತ್ತೂರು ತಾ: (2) ವಿಶ್ವನಾಥ್ ಪೂಜಾರಿ, ನಿವೃತ್ತ ಉಪತಹಶೀಲ್ದಾರ್ ಕಡಬ, ಪುತ್ತೂರು ತಾ: (3) ಬಿ. ಸೀತಾರಾಮ್ ಹೆಬ್ಬಾಳ್, ನಿವೃತ್ತ ಗ್ರಾಮಲೆಕ್ಕಿಗ, ಸವಣೂರು, ಪುತ್ತೂರು ತಾ: (4) ಬಿ. ಕೊರಗಪ್ಪ ಹೆಗಡೆ, ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ಕಡಬ, ಪುತ್ತೂರು ತಾ: (5) ಗುಂಡಕತ್ತಿ ರಾಮಣ್ಣಗೌಡ ಕೆಂಚನಗೌಡ, ಗ್ರಾಮಲೆಕ್ಕಿಗ, ಸವಣೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಪುತ್ತೂರು ತಾ:, ದಕ್ಷಿಣಕನ್ನಡ ಜಿಲ್ಲೆ ತಮ್ಮ ಕರ್ತವ್ಯದಲ್ಲಿ ದುರ್ವರ್ತನೆ/ದುರ್ನಡತೆ ಎಸಗಿದ್ದಾರೆಂದು ದೂರುದಾರರಾದ ಕೆ ಎಸ್. ಇಸ್ಮಾಯಿಲ್ ಹಾಜಿ ರವರು ದೂರು ಸಲ್ಲಿಸಿದ್ದರಿಂದ ಕರ್ನಾಟಕ

ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ 1984 ಕಲಂ 7(2) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರ ಚಲಾಯಿಸಿ 1ರಿಂದ 5 ನೇ ಅಸನೌರರ ವಿರುದ್ಧ ವಿಚಾರಣೆಗೆ ತೆಗೆದುಕೊಂಡು ತನಿಖೆ ಮಾಡಲಾಗಿದೆ.

ತನಿಖಾ ವರದಿ : 1ನೇ ಅಸನೌರರು ದಿ 30-8-2009 ರಿಂದ 24-2-2012 ರವರೆಗೆ ವಿಶೇಷ ತಹಶೀಲ್ದಾರ್ ಹಾಗೂ ದಿ. 17-4-12 ರಿಂದ 16-1-13 ರವರೆಗೆ ಪ್ರಭಾರ ವಿಶೇಷ ತಹಶೀಲ್ದಾರರಾಗಿ ಪುತ್ತೂರು ತಾ: ಕಡಬದಲ್ಲಿದ್ದ ಸಮಯದಲ್ಲಿ ಸವಣೂರು ಗ್ರಾಮದ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಚೆಯ್ಯಬ್ಬ ಎನ್ನುವವರು ಅರ್ಜಿ ಸಂ. 159/91-92 10 ಸೆಂಟ್ಸ ಜಾಗವನ್ನು ಅಕ್ರಮ ಸಕ್ರಮದಡಿ ಮಂಜೂರು ಮಾಡುವಂತೆ ಸಲ್ಲಿಸಿದ ಅರ್ಜಿಯ ಆಧಾರದಲದಲಿ, ಸಂಬಂಧವಿಲ್ಲದ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವ ಕುಂಞ ರವರಿಗೆ ಸವಣೂರು ಗ್ರಾಮದ ಕುರ್ತಲ ಎಂಬಲ್ಲಿರುವ 111-ಪಿ ರಲ್ಲಿ 3 ಎಕರೆ 18 ಗಲುಂಟೆ ಜಾಗವನ್ನು ಅಕ್ರಮ ಸಕ್ರಮದಡಿಯಲ್ಲಿ ಮಂಜೂರಾಗುವಂತೆ ಮಾಡಿ ಸಾಗುವಳಿ ಚೀಟಿಯನ್ನು ನೀಡಿರುತ್ತಾರೆ. ತನಿಖೆ ಸಮಯದಲ್ಲಿ ಸದರಿ ಜಮೀನಿನಲ್ಲಿ 0.55 ಸೆಂಟ್ಸ ಜಾಗವು ಅನಧಿಕೃತವಾಗಿ ಅಬೂಬಕ್ಕರ ಬಿನ್ ಅಬ್ಬಾಸ್ ರವರ ಅನುಭವದಲ್ಲಿ ಹಾಗೂ ಉಳಿದ 2.68 ಎಕರೆ ಜಾಗವು ಅನಧಿಕೃತವಾಗಿ ದೂರುದಾರರ ಅನುಭವವದಲ್ಲಿರುತ್ತದೆ. ಆದರೆ, ಸದರಿ ಜಾಗವು ಸರ್ಕಾರದ ಜಾಗವಾಗಿದ್ದು, ಶ್ರೀ. ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ರವರಿಗೆ ಮಂಜೂರಾಗದೇ ಇದ್ದರೂ, 1ನೇ ಎದುರುದಾರರು, 2 ರಿಂದ 5ನೇ ಎದುರುದಾರರ ಸಹಕಾರದೊಂದಿಗೆ ತನ್ನ ಅಧಿಕಾರವನ್ನು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡು ಜಮೀನನ್ನು ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಚೆಯ್ಯಬ್ಬ ರವರ ಅರ್ಜಿಯ ಆಧಾರದಲ್ಲಿ ಸ.ನಂ.111/ಪಿ ರಲ್ಲಿ 3.18 ಎಕರೆ ಜಾಗವನ್ನು ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವಕುಂಞ ರವರ ಹೆಸರಿಗೆ ದಾಖಲಾತಿಯನ್ನು ಸೃಷ್ಟಿಸಿ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ರವರಿಗೆ ಅನುಬೋಗಿಸುವಂತೆ ಮಾಡಿಸಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುವುದು ಸಾಬೀತಾಗಿರುತ್ತದೆ.

(ಅ) 2ನೇ ಎದುರುದಾರರು, ಜುಲೈ 2009 ರಿಂದ ದಿ:23-12-2012 ರವರೆಗೆ ಪುತ್ತೂರು ತಾಲ್ಲೂಕು ಕಡಬ ಉಪತಹಶೀಲ್ದಾರರಾಗಿದ್ದ ಸಮಯದಲಲ್ಲಿ, 1ನೇ ಎದುರುದಾರರ ಸೂಚನೆಯಂತೆ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವಕುಂಞ ರವರ ಹೆಸರಿಗೆ ಅಕ್ರಮ ಸಕ್ರಮದಡಿಯಲ್ಲಿ ಮಂಜೂರಾದ 3-18 ಎಕರೆ ಜಾಗದ ಕಡತ ಎನ್‌ಸಿಆರ್.ಎಸ್.ಆರ್.159/91-92 ರಲ್ಲಿ ನಮೂನೆ ವರದಿಯನ್ನು ತಯಾರಿಸಿ ಸರಿಯಾಗಿ

25.11.2021

ಪರಿಶೀಲನೆ ಮಾಡದೇ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ರವರಿಗೆ ಲಾಭವಾಗುವಂತೆ ಪರವಾಗಿ ಸಹಿ ಮಾಡಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುವುದು ಸಾಬೀತಾಗಿರುತ್ತದೆ.

(ಇ) 3ನೇ ಎದುರುದಾರರು, ಪುತ್ತೂರು ತಾಲ್ಲೂಕು ಕಡಬ ವಿಶೇಷ ತಹಶೀಲ್ದಾರರ ಕಛೇರಿಯಲ್ಲಿ ದಿ:24-5-2012 ರಿಂದ 25-8-2013 ರವರೆಗೆ ಕಡಬ ಕಂದಾಯ ನಿರೀಕ್ಷಕರಾಗಿ ಕೆಲಸ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಸಮಯದಲ್ಲಿ ಎನ್‌ಸಿಆರ್.ಎಸ್.ಆರ್.159/91-92 ರಲ್ಲಿ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವಕುಂಞ ರವರನ್ನು ವಿಚಾರಿಸಿ ಬರೆದುಕೊಂಡ ಹೇಳಿಕೆಗೆ, ಮಹಜರಿಗೆ, ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ ನಮೂನೆ-54ಕ್ಕೆ ಕಛೇರಿ ಟಿಪ್ಪಣಿಗೆ ಸಹಿ ಮಾಡಿದ್ದು, ಯಾವುದೇ ರೀತಿಯ ಪರಿಶೀಲನೆ ನಡೆಸದೇ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ರವರಿಗೆ ಲಾಭವಾಗುವಂತೆ ಅಧಿಕಾರ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡು ಕಡತವನ್ನು ತಯಾರಿಸಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುವುದು ಸಾಬೀತಾಗಿರುತ್ತದೆ.

(ಈ) 4ನೇ ಎದುರುದಾರರು, ದಿ:8-3-1994 ರಿಂದ ದಿ:28-2-2013 ರವರೆಗೆ ಪುತ್ತೂರು ತಾಲ್ಲೂಕು ಚಾರ್ವಾಕ ಗ್ರಾಮದ ಗ್ರಾಮ ಕರಣಿಕರಾಗಿದ್ದು, ದಿ:20-10-2012 ರಿಂದ ದಿ:30-10-2012 ರವರೆಗೆ ಸವಣೂರು (ಪ್ರಭಾರ) ಗ್ರಾಮ ಕರಣಿಕರಾಗಿ ಕರ್ತವ್ಯದಲ್ಲಿದ್ದ ಸಮಯದಲ್ಲಿ, 1ನೇ ಎದುರುದಾರರ ಆದೇಶದಂತೆ ಸವಣೂರು ಗ್ರಾಮದ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಚೆಯ್ಯಬ್ಬ ರವರು 159/91-92 ರಂತೆ 10 ಸೆಂಟ್ಸ್ ಜಾಗವನ್ನು ಅಕ್ರಮ ಸಕ್ರಮದಡಿ ಮಂಜೂರು ಮಾಡುವಂತೆ ಸಲ್ಲಿಸಿದ ಅರ್ಜಿಯ ಆಧಾರದಲ್ಲಿ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವಕುಂಞ ರವರಿಗೆ ಸವಣೂರು ಗ್ರಾಮದ ಕುರ್ತಲ ಎಂಬಲ್ಲಿರುವ ಸ.ನಂ.111ಪಿ ರಲ್ಲಿ 3.18 ಎಕರೆ ಸ್ಥಳವನ್ನು ಅಕ್ರಮ ಸಕ್ರಮದಡಿಯಲ್ಲಿ ಮಂಜೂರಾದ ಕಡತದಲ್ಲಿ ಇರುವ ನಕ್ಷೆ, ಇಂಡೆಕಸ್, ಮಹಜರ್, ಹೇಳಿಕೆಗಳು, ಆಕಾರ್‌ಬಂದ್, ನಮೂನೆ ವರದಿ, ನಮೂನೆ 54ಕ್ಕೆ ಕಛೇರಿ ಟಿಪ್ಪಣಿ ಹಾಗೂ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವಕುಂಞ ರವರನ್ನು ವಿಚಾರಿಸಿ ಹೇಳಿಕೆಯನ್ನು ತಯಾರಿಸಿದ್ದು, ಯಾವುದೇ ರೀತಿಯ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸದೇ, 1ನೇ ಎದುರುದಾರರು ಹೇಳಿದಂತೆ ಕಡತವನ್ನು ತಯಾರಿಸಿ, ಉದ್ದೇಶಪೂರ್ವಕವಾಗಿ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ರವರಿಗೆ ಅನುಕೂಲವಾಗುವಂತೆ ಸಹಿ ಮಾಡಿ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ಸಾಬೀತಾಗಿರುತ್ತದೆ.

(ಉ) 5ನೇ ಎದುರುದಾರರು, ದಿ:24-6-2010 ರಿಂದ 19-10-2012 ರವರೆಗೆ ಮತ್ತು ದಿ:31-10-2012 ರಿಂದ 25-11-2013 ರವರೆಗೆ ಪುತ್ತೂರು ತಾಲ್ಲೂಕು ಸವಣೂರು

25.11.2021

ಗ್ರಾಮದ ಗ್ರಾಮ ಕರಣಿಕರಾಗಿದ್ದ ಸಮಯದಲ್ಲಿ ಪುತ್ತೂರು ತಾಲ್ಲೂಕು ಸವಣೂರು ಗ್ರಾಮದ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವಕುಂಞ ರವರಿಗೆ ಸವಣೂರು ಗ್ರಾಮದ ಕುರ್ತಲ ಎಂಬಲ್ಲಿರುವ ಸ.ನಂ.1111ಪಿ ರಲ್ಲಿ 3.18 ಎಕರೆ ಸ್ಥಳವನ್ನು ಅಕ್ರಮ ಸಕ್ರಮದಡಿಯಲ್ಲಿ ಮಂಜೂರಾದ ಎನ್‌ಸಿಆರ್.ಎಸ್.ಆರ್.159/91–92 ರ ಕಡತದಲ್ಲಿರುವ ಅಫಿಡವಿಟ್‌ಗೆ ದೃಢೀಕರಿಸಿ ಸಹಿಯನ್ನು ಹಾಕಿ, ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ಎಂಬುವವರೆ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವಕುಂಞ ಎಂದು ದೃಢಪಡಿಸಿ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ರವರಿಗೆ ಸಹಾಯವಾಗುವಂತೆ ಉದ್ದೇಶಪೂರ್ವಕವಾಗಿ ಅಫಿಡವಿಟ್‌ನ್ನು ತಯಾರಿಸಿ ಕಡತಕ್ಕೆ ಸಹಿ ಮಾಡಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತಾರೆ.

(ಊ) ದೂರುದಾರರ ಹಾಗೂ ಸಾಕ್ಷಿದಾರರ ಹೇಳಿಕೆಗಳನ್ನು ಮತ್ತು ಸಂಬಂಧಿಸಿದ ದಾಖಲೆಗಳನ್ನು ಪ್ರಕರಣದಲ್ಲಿ ಹಾಜರು ಮಾಡಿದ್ದು, ಅವು ಕೂಡ 1 ರಿಂದ 5ನೇ ಎದುರುದಾರರು ದುರ್ವರ್ತನೆ/ದುರ್ನಡತೆ ವೆಸಗಿರುವುದನ್ನು ತೋರಿಸುತ್ತವೆ.

2) ಆರೋಪ ಪಟ್ಟಿಯಲ್ಲಿ ಕಾಣಿಸಿರುವ ಸಂಗ್ರಹವಾದ ಆಧಾರಗಳಿಂದಾಗಿ '1 ರಿಂದ 5ನೇ ಎದುರುದಾರರು' ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿ ತಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಭ್ರಷ್ಟಾಚಾರದಲ್ಲಿ ತೊಡಗಿ, ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ.

3) ನಂತರ, ಸದರಿ ತನಿಖಾ ವರದಿಯ ಮೇಲೆ 1 ರಿಂದ 5ನೇ ಎದುರುದಾರರ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಕೇಳಲಾಯಿತು. ಅದರಂತೆ, '3 ರಿಂದ 5ನೇ ಎದುರುದಾರರು' ತಮ್ಮ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಆದರೆ, 1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರಿಗೆ ಸಾಕಷ್ಟು ಕಾಲಾವಕಾಶವನ್ನು ಕೊಟ್ಟರೂ ಸಹ ತಮ್ಮ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ.

4) 3ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ಸದರಿ ಜಮೀನಿಗೆ ತಗುಲುವ ವೆಚ್ಚವನ್ನು ಸರ್ಕಾರಕ್ಕೆ ಭರಿಸುವ ಮುನ್ನಾ ಸದರಿ ಕಡತಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ (ನಮೂನೆ–54) ನ್ನು ಹೊರಡಿಸಿ ಸಂಬಂಧಿಸಿದ ಗ್ರಾಮಕರಣಿಕರಿಗೆ ನೀಡಿದ್ದು, ಸದರಿ ಪ್ರಕಟಣೆಯನ್ನು ಗ್ರಾಮಕರಣಿಕರು ಗ್ರಾಮದ ನೋಟೀಸು ಬೋರ್ಡಿನಲ್ಲಿ ಪ್ರಕಟಿಸಿ 15 ದಿನಗಳ ನಂತರ ತನ್ನ ಕಛೇರಿಗೆ ನೀಡಿದ್ದು, ಯಾವುದೇ ಆಕ್ಷೇಪಣೆ ಇಲ್ಲವೆಂದು ವರದಿಸಿದ್ದು, ಅದರಂತೆ ನಮೂನೆ–54ನ್ನು ದೃಢೀಕರಿಸಿರುತ್ತೇನೆ. ಈ ಸಮಯದಲ್ಲಿ

25.11.2024

ಮೂಲ ಕಡತ ತನಗೆ ತನಿಖೆಗೆ ಬಂದಿರುವುದಿಲ್ಲ. ತಾನು ಮೇಲಾಧಿಕಾರಿಗಳ ಸೂಚನೆ ಆದೇಶದ ಪ್ರಕಾರ ಕೆಲಸ ನಿರ್ವಹಿಸಿರುವುದಾಗಿ, ತಾನು ಯಾವುದೇ ವೈಯಕ್ತಿಕ ಉದ್ದೇಶದಿಂದ ಕೆಲಸ ನಿರ್ವಹಿಸಿಲ್ಲ. ಆದ್ದರಿಂದ, ತಮ್ಮ ವಿರುದ್ಧ ಯಾವುದೇ ಶಿಫಾರಸ್ಸು ವರದಿ ಕಳುಹಿಸಬಾರದೆಂದು ಕೋರಿದ್ದಾರೆ.

5) 4ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಆದೇಶದಂತೆ ಗ್ರಾಮದಲ್ಲಿ ವಿಲೇಗೆ ಬಾಕಿ ಇರುವ ನಮೂನೆ-50, 53 ರ ಕಡತ ಹಾಗೂ ಅರ್ಜಿಗಳನ್ನು ಕಡಬ ನಾಡಕಛೇರಿಗೆ ಹಸ್ತಾಂತರಿಸಿದ್ದು, ಯಾವುದೇ ಅರ್ಜಿ ಹಾಗೂ ಕಡತಗಳು ಗ್ರಾಮದಲ್ಲಿ ಇರಲಿಲ್ಲ. ಇದೇ ಸಂದರ್ಭದಲ್ಲಿ ಅಕ್ರಮ ಸಕ್ರಮ ಸಮಿತಿಯಲ್ಲಿ ಸವಣೂರು ಗ್ರಾಮದ ಅರ್ಜಿದಾರರು ಸವಣೂರು ಗ್ರಾಮದಲ್ಲಿ ಕೆಲವು ಅಪೂರ್ಣ ಕಡತಗಳಿದ್ದು, ಅದನ್ನು ಪೂರ್ಣಗೊಳಿಸಿ ಸಮಿತಿಗೆ ಹಾಜರುಪಡಿಸುವಂತೆ ಒತ್ತಡ ಹಾಕಿದರು. ರಕ್ತದ ಒತ್ತಡ ಹಾಗೂ ಅನಾರೋಗ್ಯದಿಂದ ಸ್ಥಳ ಪರಿಶೀಲನೆಗೆ ತನಗೆ ಸಾಧ್ಯವಾಗಲಿಲ್ಲ. ಯಾವುದೇ ದುರುದ್ದೇಶದಿಂದ, ವಂಚನೆಯಿಂದ ಮಾಡಿರುವುದಾಗಿರುವುದಿಲ್ಲ ಎಂದು ತಿಳಿಸಿದ್ದಾರೆ.

6) 5ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ತಾನು ಯಾರಿಗೂ ಲಾಭವಾಗುವಂತೆ ಅಧಿಕಾರವನ್ನು ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುವುದಿಲ್ಲ. ಯಾವುದೇ ಕಡತವನ್ನು ತಯಾರಿಸಿ ಕರ್ತವ್ಯ ಲೋಪವನ್ನು ಎಸಗಿರುವುದಿಲ್ಲ. ತಾನು ಇಲಾಖೆಯಲ್ಲಿ ಹಲವಾರು ವರ್ಷಗಳಿಂದ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದು, ಮೇಲಾಧಿಕಾರಿಗಳ ಆದೇಶವನ್ನು ಮತ್ತು ಕಾನೂನನ್ನು ಪಾಲಿಸುತ್ತಾ ಬಂದಿದ್ದೇನೆ. ತನಗೆ ಈ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಯಾವುದೇ ನಿರ್ಧಾರವನ್ನು ತೆಗೆದುಕೊಳ್ಳುವ ಅಧಿಕಾರ ಇರುವುದಿಲ್ಲ. ಅಲ್ಲದೆ ಸದರಿ ಕಡತ ತಯಾರಾಗುವ ಹಲವಾರು ಹಂತಗಳಲ್ಲಿ ಪರಿಶೀಲನೆಗೆ ಒಳಪಟ್ಟು ತಯಾರಾಗಿರುತ್ತದೆ. ಕಾನೂನು ಬದ್ಧವಾಗಿ ತನ್ನ ಕರ್ತವ್ಯವನ್ನು ನಿರ್ವಹಿಸಿರುತ್ತೇನೆ. ತಾನು ಯಾವುದೇ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿಲ್ಲವೆಂದು ತಿಳಿಸಿದ್ದಾರೆ.

7) ಆದರೆ, 3 ರಿಂದ 5ನೇ ಎದುರುದಾರರು ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ನೀಡಿರುವ ಕಾರಣಗಳು ಸೂಕ್ತ ಅಥವಾ ಸಮಾಧಾನಕಾರಕವಾಗಿರುವುದಿಲ್ಲ.

25.11.2021

ಆದುದರಿಂದ, ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಆಧಾರಗಳಿಂದ, '1 ರಿಂದ 5ನೇ ಎದುರುದಾರರು' ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966 ರ ನಿಯಮ 3(i)(ii) ಮತ್ತು (iii) ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿದ್ದು, ಆಸನೌ ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ಈ ವರದಿ ಮೂಲಕ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗುತ್ತಿದೆ ಮತ್ತು ಅ.ಸ.ನೌ-1, 2 & 4 ಈಗಾಗಲೇ ನಿವೃತ್ತಿ ಹೊಂದಿರುವುದರಿಂದ ಕೆಸಿಎಸ್ಆರ್ 1957 ನಿಯಮ 214 (2)(ಬಿ) ರಡಿಯಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಅನುಮತಿಯನ್ನು ನೀಡಿ ಹಾಗೂ ಅ.ಸ.ನೌ.ರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ಮಾಡಲು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ಸಿಸಿಎ) ನಿಯಮಾವಳಿ 1957 ರ ನಿಯಮ 14(ಎ) ಅಡಿ ಈ ಸಂಸ್ಥೆಗೆ ವಹಿಸಬೇಕೆಂದು ಕೋರಿದೆ. ಆದ್ದರಿಂದ ಈ ದೋಷಾರೋಪಣೆ.

5. The copies of the same were issued to the DGOs calling upon them to appear before the Enquiry Officer and to submit written statement of defence.

6. DGO No. 1 to 5 appeared on 28.1.2017 before this inquiry authority in pursuance to the service of the Article of charges. Plea of the DGO No. 1 to 5 have been recorded and they pleaded not guilty and claimed for holding enquiry.

7. DGO No. 1 to 5 filed written statement and have admitted that an extent of 3 acres 18 guntas in Savanur village has been granted to Abubakkar S/o Abbas in the name of Abubakkar S/o Badava Kunhi by using form No.54 filed by Abubakkar S/o Cheyyabba. But have denied that they are responsible for the same.

8. DGO No.1 has admitted that he was on additional charge as a Special Tahsildar at Kadaba between 17.12.2012

25.11.2021

to 16.1.2013. He has stated that the committee in its resolution had sanctioned the land in the name of Abubakkar S/o Badava Kunhi. Accordingly, he issued Saguvali chit as per the procedure. That he has not committed any misconduct as alleged. That one Ismail has challenged the grant order in NCR.SR No.159/1991-92. Same is pending for consideration before Assistant Commissioner, Puttur.

9. DGO No.2 has admitted that, he was working as Deputy Tahsildar between July 2009 to 23.12.2012. Saguvali chit has been issued after subordinate officials prepared record. Village Accountant had prepared rough sketch, had conducted mahazar, had attached photograph of applicant taken at the land concerned. Same was approved by the Revenue Inspector after spot inspection. After all these procedure, he verified the record and submitted before the committee. He has not committed any misconduct as alleged against him. He further submits that grant order is challenged before the Assistant Commissioner and same is pending consideration.

10. DGO No.3 has admitted that he was working as Village Accountant on additional charge during the period of allegation at Savanur. He submits that he met with an accident and was on medical leave for more than 5 months. Thereafter, he joined duty, suffering B.P, depression. Hence he had applied for Voluntary Retirement from Service (VRS) on 27.4.2012. During the pendency of his application for VRS, he was entrusted with additional responsibility. He was directed to complete the pending file with regard to Akrama Sakrama of the lands where the permanent Village

25.11.2021

Accountant had prepared complete reports including sketch. He had prepared only the statement of Abubakkar S/o Badava Kunhi on the basis of the file already prepared by the permanent Village Accountant. He has not made any orders. No documentary proof showing he has committed any error in discharge of his duty.

11. DGO No.4 has admitted that he was Revenue Inspector of Savanur Village between 20.10.2012 to 30.10.2012. He has not prepared any report/documents pertaining to NCR 159/91-92 in respect of 3 acre 18 guntas in Sy. No.111/P. Village Accountant of same village had prepared complete file including sketch, mahazar, etc., Thereafter, Tahsildar had spot inspected and submitted the record before the committee. Thereafter, on remittance of the file to him, he published Form No.54 in the notice board of the village office. After 15 days, he reported regarding due publication of Form No.54 and as to not received the objections. Village Accountant had not prepared report when he was incharge of Revenue Inspector. Complete record was not placed before him for publication of Form No.54. Only Form No.54 was placed before him. His duty was only to confirm regarding the publication of Form No.54 on notice board.

12. DGO No.5 has admitted that he was working as Village Accountant at Savanur village during the period of allegation. He has stated that Village Accountant has prepared complete file including sketch, mahazar, etc.,. He had just taken affidavit of Abubakkar S/o Badava Kunhi in presence of villagers. He has not committed any irregularity.

25.11.2024

He has taken affidavit in presence of villagers not at secret place. The act alleged in the charge has been done by other DGOs not by him. With these reasons, all DGOs prayed to drop the charge leveled against them.

13. The disciplinary authority has examined the Sri.Naveen Chandra Jogi, Police Inspector, Karnataka Lokayukta Mangalore as PW -1 and Sri. B.K.Manjaiah, Police Inspector, Karnataka Lokayukta Mangalore as PW-2 they got marked documents at **Ex.P-1 to Ex.P-37**.

14. The Second Oral Statement of DGO No.1 to 5 have been recorded.

15. Therefore, opportunity has been provided to them to lead evidence. In pursuance to the same, DGO No.4 and 5 have given evidence as DW-1 and DW-2 respectively and have got marked document at **Ex.D-1 and Ex.D-2.** Questionnaire U/s 11(18) KCS (CCA) Rules 1957 of DGO No.1 and DGO No.2 have been recorded. DGO No.3 not led evidence inspite of opportunity provided.

16. Heard submission of PO, DGO No.1 to 5 filed written arguments. Perused the entire record, I answer the above charges in **AFFIRMATIVE** for the following;

REASONS

17. There is no dispute as to Abubakkar S/o Cheyyabba, Abubakkar S/o Badavakunhi, Abubakkar S/o Abbas are different persons. Further there is no dispute as to in respect of Sy.No. 111/P, 3 acres 18 guntas has been granted in the name of Abubakkar S/o Badava kunhi in

25.11.2021

NCR.SR No.159/91-92 to Abubakkar S/o Abbas on the application filed by the Abubakkar S/o Cheyyabba. But as per Ex.P-8, the statement of Abubakkar S/o Badavakunhi, he has not filed any application for grant of 3 acres 18 guntas in Sy.No.111/P of Kurthala Village, Puttur Taluk. He does not have information about this property having been granted in his name. He is not in possession of above said property. As per Ex.P-7 Abubakkar S/o Cheyyabba has stated that he had filed an application for grant of 3 cent in Sy.No.187 of Savanur village. He has not filed any application for grant of Sy.No.111/P to an extent of 3 acre 18 guntas of Kurthala village, Puttur Taluk. Further there is no dispute that Abubakkar S/o Abbas and Abubakkar S/o Badava Kunhi were attested as one person under an affidavit before DGO No.5. Further there is no dispute with regard to DGO No.1 being Special Deputy Tahsildar and DGO No.2 being Deputy Tahsildar at Puttur Taluk and DGO No.3 was Village Accountant on additional charge, DGO No.4 was I/c Revenue Inspector, DGO No.5 was Village Accountant during the period of allegations for Savanur village jurisdiction.

18. The defence of the DGO No.1 is that he had issued Saguvali Chit on the basis of the resolution passed by the committee by following procedure. Thus, he has admitted that, he has issued Saguvali chit in favour of Abubakkar S/o Badava Kunhi.

19. The defence of DGO NO.2 is that the Village Accountant has prepared rough sketch, had conducted mahazar and had attached photograph of the applicant taken

28-11.2024

at the land. Revenue Inspector had approved the said record after spot inspection. Thus after all these procedure, he had verified the record and submitted to the committee. In this way, he has admitted that he had verified and submitted the record to the committee.

20. The DGO No.3 has stated that he was directed by the Tahsildar to complete the file where permanent Village Accountant had already prepared sketch, mahazar, etc., He had just recorded the statement of Abubakkar S/o Badava Kunhi and that he has not passed any orders. Thus, he has admitted that he has recorded the statement of Abubakkar S/o Badava Kunhi.

21. DGO No.4 has stated that he has not prepared any documents of the record NCR 159/91-92. He had only published Form No.54 on notice board of village office. At the time of publishing Form No.54, record was not placed, only Form No.54 was placed before him. Thus he admits that he had published Form No.54 which was filed by Abubakkar S/o Cheyyabba in the notice board of village panchayath.

22. DGO No.5 has stated that he has taken the affidavit of Abubakkar S/o Badavakunhi in presence of villagers. Thus, he has admitted that he has attested the affidavit sworn by Abubakkar S/o Abbas that he is Abubakkar S/o Badava Kunhi.

23. PW-1 has stated about conducting investigation and finding that DGO No.1 to 5 committed misconduct as alleged in the charge.

25.11.2024

24. During Cross examination, it is suggested by the counsels for DGO No.1 & 2 that the property in question is still a Government land, that the grant order in NCR SR 159/91-92 is questioned before A.C. and it is still pending consideration. It is further suggested by counsel for DGO No.1 that DGO No.1 has written as "ಸಮಿತಿಯ ತೀರ್ಮಾನಕ್ಕೆ" in the file of grant pertaining to Abubakkar S/o Abbas. Said suggestion is admitted by PW-1. As same, counsel for DGO No.3 suggested that DGO No.3 completed file which was already prepared by permanent Village Accountant. This was denied. It was further suggested that it was the duty of Tahsildar to inspect the spot and then to pass orders of grant. Same is admitted by the witness. It is further suggested that the allegation against DGO No.3 is that without inspecting the spot he has filled Form No.54. This suggestion is admitted by the witness. Counsel for DGO No.4 has suggested that except attesting Form No.54, he has done nothing in the file. Same is denied. It is suggested by the Counsel for DGO No.5 that, DGO No.5 has not created any document and not committed any misconduct. This is denied by the witness.

25. PW-2 the then Inspector of Mangalore Lokayukta Police has stated that on the complaint filed by one K.S.Ismail, he has registered FIR and filed Charge Sheet against DGO NO.1 to 5 for the offences P/U/S 166, 167, 419, 420, 463, R/w Sec 34 of IPC and Section 7 of P.C. Act.

26. During Cross examination, it is suggested that the allegations whether grant documents referred in this case are created is yet to be proved. It is also suggested that since the

25.11.2021

grant order is questioned, the property in question is still Government land. For the above suggestions, he has pleaded ignorance.

27. In addition, DGO No.4 & 2 have been examined as DW-1 & 2. DW-1 has stated that the Village Accountant prepared file and placed before Deputy Tahsildar, he has not prepared file and he has not inspected the spot. He has signed the report of publication of Form No.54. At the time he signed, complete record was not placed before him. During cross examination, he has stated as follows:

> "2009-10ನೇ ಸಾಲಿನಲ್ಲಿ ಕಡಬ ವಿಶೇಷ ತಾಲ್ಲೂಕು, ಕಡಬಾ ಹೋಬಳಿಯಲ್ಲಿ ನಾನು ಕಂದಾಯ ನಿರೀಕ್ಷಕನಾಗಿ ಕೆಲಸ ನಿರ್ವಹಿಸಿರುತ್ತೇನೆ. ಸವಣೂರು ಗ್ರಾಮ ಅದರ ವ್ಯಾಪ್ತಿಗೆ ಬರುತ್ತದೆ. ಸವಣೂರು ಗ್ರಾಮದ ಕುರ್ತಲದ ಸರ್ವೆ ನಂ.111 ಪಿ ನಲ್ಲಿ 3 ಎಕರೆ 18 ಗುಂಟೆ ಸರ್ಕಾರಿ ಜಮೀನು ಇತ್ತು. ಸದರಿ ಜಮೀನಿನ ಸಂಬಂಧ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವ ಕುಂಞ ರವರ ಹೇಳಿಕೆಯನ್ನು ನಾನು ಪಡೆದುಕೊಂಡಿಲ್ಲ. ಆದರೆ ಮೇಲಾಧಿಕಾರಿಗಳ ಆದೇಶದಂತೆ ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳು ಕಳುಹಿಸಿದ ಕಡತದಲ್ಲಿ ಇದ್ದ ಹೇಳಿಕೆ, ಮಹಜರ್ ಹಾಗೂ ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ ಹಾಗೂ ನಮೂನೆ-54 ಕ್ಕೆ ದೃಢೀಕರಣ ಮಾಡಿದ್ದೇನೆ ಎಂದು ಸಹಿ ಮಾಡಿದ್ದೇನೆ. ಕಂದಾಯ ನಿರೀಕ್ಷಕನಾಗಿ ನಾನು ನನ್ನ ಮುಂದೆ ಬಂದ ಕಡತವನ್ನು ಪರಿಶೀಲನೆ ಮಾಡಿ ಅದಕ್ಕೆ ದೃಢೀಕರಣ ನೀಡಬೇಕಾಗುತ್ತದೆ ಎಂದರೆ ಸರಿ."

28. DW-5 has stated that he has attested affidavit in presence of villagers, he has not prepared sketch, mahazar, statement. He has not published Form No.54. He was on leave when these documents were prepared. During cross examination, he has stated as follows:

> "ನಿ.ಪಿ-34 ರ ಪುಟ ಸಂ: 129 ರಿಂದ 131 ರವರೆಗೆ ಇರುವ ನಮೂನೆ-28(1)ರ ಒಪ್ಪಂದ ಪತ್ರದಲ್ಲಿ ಗ್ರಾಮಕಾರಣಿಕರು ಎಂದು ಸಹಿ ಮಾಡಿರುವ ಸಹಿ ನನ್ನದೇ

ಇರುತ್ತದೆ ಎಂದರೆ ಸರಿ. ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವಕುಂಞ ಇವರು ನಾನೇ ಎಂದು ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ರವರು ಕೊಟ್ಟಿರುವ ಪ್ರಮಾಣ ಪತ್ರಕ್ಕೆ ನಾನು ದೃಢೀಕರಣ ನೀಡಿದ್ದೇನೆ ಎಂದರೆ ಗ್ರಾಮಸ್ಥರು ಅವರನ್ನು ಗುರ್ತಿಸಿದ್ದರಿಂದ ನಾನು ಸಹಿ ಮಾಡಿದ್ದೇನೆ."

29. At the outset, DGO No.1 & 2 have putforth the defense that the grant order in NCR. 159/91-92 being challenged and pending consideration, the land in question is still a Government land. But this defense does not survive for consideration because this is the inquiry on the allegations that the DGO NO.1 to 5 have created grant documents to favour Abubakkar S/o Abbas in the name of Abubakkar S/o Badava Kunhi by using application of Abubakkar S/o Cheyyabba. The question for consideration in the appeal challenging the grant order would be different. Where the question whether grant is in accordance with law or not would be decided. The order in the said appeal does not impact this inquiry. The question to be determined in this case is whether DGOs committed misconduct by creating documents to favour one Abubakkar S/o Abbas in the name of Abubakkar S/o Badava Kunhi by using the application filed by Abubakkar S/o Cheyyabba. The question to be considered in both cases are different.

30. It is also putforth by DGOs that the allegations that whether documents are created or not is yet to be proved in criminal case. But this defence also does not survive for consideration as criminal proceedings are different from this enquiry proceedings. Same are to be tried independently.

25.11.2024

31. The defence of DGO No.1 that on his subordinates preparing the records, he issued Saguvali Chit also cannot be taken into consideration because he being a Special Tahsildar, his duty is to verify the records and then to proceed with the case.

32. The defence of DGO No.2 that on Village Accountant and R.I. preparing record, he placed them before grant committee; that he has not committed any misconduct cannot be accepted for the reason that as Tahsildar, it was his duty to verify the record before submitting the same to the committee.

33. The defence of DGO No.3 that on the direction of his higher authorities he completed the file already prepared by the permanent Village Accountant also cannot be accepted for the reason that it was his duty to verify the record and to proceed with the case before processing it.

34. The defence of DGO No.4 that he published Form No.54 in the village office notice board; entire record was not placed before him for publishing the Form No.54 also cannot be accepted for the reason that it was his duty to receive the record, verify them and then publish Form No.54 and submit the report in this regard.

35. The defence of DGO No.5 that he attested affidavit in the presence of villagers also cannot be accepted, because he has not properly examined whether Abubakkar S/o Abbas was different from Abubakkar S/o Badava Kunhi. Such verification in the village could have revealed the truth.

25.11.2021

36. Overall examination of the record shows that the DGOs 1 to 5 have taken bald and vague defence. Being Government officials it was their duty to verify the record and proceed in accordance in law with the file. All the DGOs have failed to place any convincing evidence about their innocence whereas the allegations have been proved by the Disciplinary authority by producing cogent evidence. Hence, I proceed to record the following:-

FINDINGS

37. The Disciplinary Authority has proved the charges leveled against DGO Nos.1 to 5.

38. Date of retirement of DGO No.1 is 31-05-2013 , DGO No. 2 is 31-12-2012, DGO No. 3 is 28-02-2013, DGO No. 4 is 30-5-2027 and DGO No. 5 is 02-04-2047.

25.11.2024

(PUSHPAVATHI.V)
Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.

i) List of witnesses examined on behalf of Disciplinary Authority.

PW-1	Sri.Naveen Chandra Jogi, Police Inspector, Karnataka Lokayukta Mangalore original
PW-2	Sri. B.K.Manjaiah, Police Inspector, Karnataka Lokayukta Mangalore original

ii) List of Documents marked on behalf of Disciplinary Authority.

Ex.P1	Ex.P-1 is the written statement dated: 5.4.2014 of Sri. N.G.Jaganath Rai
Ex.P 2	Ex.P-2 is the written statement dated: 5.4.2014 of Sri. K.Gopala
Ex.P-3	Ex.P-3 is the written statement dated: 5.4.2014 of Sri.V.Shivanna
Ex.P-4	Ex.P-4 is the written statement dated: 5.2.2014 of Sri.Krishnappa Poojari and Sri.Hamja byari
Ex.P 5	Ex.P-5 is the letter dated: 9.4.2014 from special Tahasildar, Kadabha to Police Inspector, Karnataka Lokayukta Mangalore
Ex.P6	Ex.P-6 is the letter dated: 24.4.2014 from special Tahasildar, Kadabha to Police Inspector, Karnataka Lokayukta Mangalore
Ex.P7	Ex.P-7 is the written statement dated:15.5.2014 of Sri. Abubkkar
Ex.P8	Ex.P-8 is the written statement dated:15.5.2014 of Sri. Abubkkar
Ex.P9	Ex.P-9 is the written statement dated:21.5.2014 of Sri. Belliyappa
Ex.P10	Ex.P-10 is the written statement dated:21.5.2014 of Sri. Shivanna gowda.
Ex.P-11	Ex.P-11 is the written statement dated: 21.5.2014 of Sri. Abdulla
Ex.P-12	Ex.P-12 is the written statement dated: 21.5.2014 of Sri. Ashraph
Ex.P-13	Ex.P-13 is the written statement dated: 5.7.2014 of Sri. Sagi Kumar
Ex.P-14	Ex.P-14 is the written statement dated:

28.11.2024

	5.7.2014 of Sri. Jayaprakash
Ex.p-15	Ex.P-15 is the written statement dated: 5.7.2014 of Sri. C.B.Shivappa
Ex.P-16	Ex.P-16 is the written statement dated: 5.7.2014 of Smt. Lalana Kumari
Ex.p17	Ex.P-17 is the written statement dated: 5.7.2014 of Sri. Manjunatha
Ex.P-18	Ex.P-18 is the written statement dated: 5.7.2014 of Sri. P.Balanna
Ex.P-19	Ex.P-19 is the letter from H.B.Vidyanath to Police Inspector, Karnataka Lokayukta Mangalore
Ex.P-20	Ex.P-20 is the letter dated: 25.7.2014 from Vishvanath Poojari to Police Inspector, Karnataka Lokayukta Mangalore
Ex.P-21	Ex.P-21 is the letter from Sri. Karadappa Hegde to Superintendent of Police, Karnataka Lokayukta Mangalore
Ex.P-22	Ex.P-22 is the letter dtd: 23.7.2014 from Tahasildar to Police Inspector, Karnataka Lokayukta Mangalore
Ex.P-23	Ex.P-23 is the letter dtd: 31.7.2014 from Assistant Commissioner to Deputy commissioner D.K.District, Mangalore.
Ex.P-24	Ex.p-24 is the letter dtd: 4.8.2014 from Tahasildar Puttur to Police Inspector, Karnataka Lokayukta Mangalore
Ex.P-25	Ex.P-25 is the letter dtd: 11.9.2014 from Assistant Commissioner to Deputy commissioner Mangalore.
Ex.p-26	Ex.P-26 is the letter dtd: 6.9.201 from special Tahasildar, Kadabha to Police Inspector, Karnataka Lokayukta Mangalore
Ex.P-27	Ex.P-27 is the letter from DGO No. 3 to SP Karnataka Lokayukta Mangalore
Ex.P-28	Ex.P-28 is the letter from DGO No. 5 to SP Karnataka Lokayukta Mangalore
Ex.P-29	Ex.P-29 is the complaint of Sri. K.S.Ismail Haji, Puttur Taluk
Ex.P-30	Ex.P-30 is the memo dated: 4.6.2013 of III Addl. District and Sessions and Special Judge D.K Mangalore.
Ex.P-31	Ex.P-31 is the First Information Report
Ex.P-32	Ex.P-32 is the check list Annexure-B Part-I
Ex.P-33	Ex.P-33 is the suspension mahazar dated:

25.11.2021

	3.7.2013
Ex.P-34	Ex.P-34 is the letter from special Tahasildar, Kadabha to Assistant Commissioner, Puttur Sub Division
Ex.P-35	Ex.P-35 is the suspension Mahazar dated: 4.7.2013
Ex.P-36	Ex.P-36 is the letter dated: 13.9.2013 from special Tahasildar, Kadabha to Police Inspector, Karnataka Lokayukta Mangalore
Ex.P-37	Ex.P-37 is the spot mahazar dated: 4.5.2014

iii) List of witnesses examined on behalf of DGO.

DW-1	DGO No. 4- Sri.Koragappa Hegde, Revenue Inspector Kadaba/ Savanuru Grama, Puttur Taluk, Dakshina Kannada District
DW-2	DGO No. 5- Sri.Gundakatti Ramanna Gowda Kenchanagowda, Village Accountant –Kadaba/ Savanuru Grama, Puttur Taluk, Dakshina Kannada District

iv) List of documents marked on behalf of DGO

Ex.D-1	Order copy of judgement in Special Case No. 106/2015
Ex.D-2	Copy of the service book of Sri.Gundakatti Ramanna Gowda Kenchanagowda (DGO No. 5)

Pushpavathi. V 25.11.2024

(PUSHPAVATHI.V)
Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.

GOVERNMENT OF KARNATAKA

KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/429/2016/ARE-9

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: **26/11/2021**

RECOMMENDATION

Sub:- Departmental inquiry against;
(1) Sri H.B. Vaidyanath, Retired Special Tahsildar, Kadaba, Puttur Taluk, Dakshina Kannada District;
(2) Sri K Vishwanath Pujari, Retired Deputy Tahsildar, Kadaba, Puttur Taluk, Dakshina Kannada District;
(3) Sri Seetharam Hebbar, Retired Village Accountant, Savanur Village, Puttur Taluk, Dakshina Kannada District
(4) Sri B. Koragappa Hegde, Revenue Inspector, Kadaba Hobli, Puttur Taluk, Dakshina Kannada District;
(5) Sri Gundagatti Ramannagowda Kenchanagowda, Village Accountant, Savanur Village, Puttur Taluk, Dakshina Kannada District – Reg.

Ref:- 1) Govt. Order No. RD 62 ADE 2016, Bengaluru dated 14/9/2016.
2) Nomination order No.UPLOK-2/DE/429/2016, Bengaluru dated 3/10/2016 of Upalokayukta, State of Karnataka, Bengaluru
3) Inquiry Report dated 25/11/2021 of Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru

----

The Government by its order dated 14/9/2016 initiated the disciplinary proceedings against (1) Sri H.B. Vaidyanath, the then Special Tahsildar, Kadaba, Puttur Taluk, Dakshina Kannada District (Presently retired); (2) Sri K Vishwanath Pujari, the then Deputy Tahsildar, Kadaba, Puttur Taluk, Dakshina Kannada District (Presently retired); (3) Sri Seetharam Hebbar, the then Village Accountant, Savanur Village, Puttur Taluk, Dakshina Kannada District (Presently retired), (4) Sri B. Koragappa Hegde,

Revenue Inspector, Kadaba Hobli, Puttur Taluk, Dakshina Kannada District and (5) Sri Gundagatti Ramannagowda Kenchanagowda, Village Accountant, Savanur Village, Puttur Taluk, Dakshina Kannada District (hereinafter referred to as Delinquent Government Officials, for short as DGO-1, DGO-2, DGO-3, DGO-4 and DGO-5 respectively) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-2/DE/429/2016 Bengaluru dated 3/10/2016 nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs 1 to 5 for the alleged charge of misconduct, said to have been committed by them.

3. The DGO-1 Sri H.B. Vaidyanath, the then Special Tahsildar, Kadaba, Puttur Taluk, Dakshina Kannada District (Presently retired); DGO-2 Sri K Vishwanath Pujari, the then Deputy Tahsildar, Kadaba, Puttur Taluk, Dakshina Kannada District (Presently retired); DGO-3 Sri Seetharam Hebbar, the then Village Accountant, Savanur Village, Puttur Taluk, Dakshina Kannada District (Presently retired), DGO-4 Sri B. Koragappa Hegde, Revenue Inspector, Kadaba Hobli, Puttur Taluk, Dakshina Kannada District and DGO-5 Sri Gundagatti Ramannagowda Kenchanagowda, Village Accountant, Savanur Village, Puttur Taluk, Dakshina Kannada District were tried for the following charges:-

"ಅ.ಸ.ನೌಕರರಾದ (1) ಶ್ರೀ ಹೆಚ್.ಬಿ. ವೈದ್ಯನಾಥ್, ನಿವೃತ್ತ ವಿಶೇಷ ಉಪತಹಶೀಲ್ದಾರ್, (2) ವಿಶ್ವನಾಥ್ ಪೂಜಾರಿ ನಿವೃತ್ತ ಉಪತಹಶೀಲ್ದಾರ್ (3)

ಸೀತಾರಾಮ್ ಹೆಬ್ಬಾಳ್, ನಿವೃತ್ತ ಗ್ರಾಮಲೆಕ್ಕಿಗ, ಕಡಬ ಗ್ರಾಮಪಂಚಾಯತಿ, (4) ಬಿ. ಕೊರಗಪ್ಪ ಹೆಗಡೆ, ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ಕಡಬ (5) ಗುಂಡಕತ್ತಿ ರಾಮಣ್ಣಗೌಡ ಕೆಂಚನಗೌಡ, ಗ್ರಾಮಲೆಕ್ಕಿಗಸವಣೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಪುತ್ತೂರು ತಾ:, ದಕ್ಷಿಣಕನ್ನಡ ಜಿಲ್ಲೆ ಇಲ್ಲಿ ನೀವು ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದಾಗ ಸವಣನೂರು ಗ್ರಾಮದ ಕುತ್ರಲ ಎಂಬಲ್ಲಿರುವ ಸರ್ವೆ ನಂ. 111–ಪಿ ರಲ್ಲಿ 3 ಎಕರೆ 18 ಗುಂಟೆ ಸರ್ಕಾರಿ ಜಮೀನನ್ನು ನಿಮ್ಮ ಅಧಿಕಾರವನ್ನು ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡು, ಇತರ ಅಸನೌರರ ಸಹಕಾರದೊಂದಿಗೆ ಜಮೀನನ್ನು ಅಬೂಬಕರ್ ಬಿನ್ ಚೆಯಬ್ಬ ರವರ ಅರ್ಜಿಯ ಆದಾರದಲ್ಲಿ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವಕುಂಇ ರವರ ಹೆಸರಿಗೆ ದಾಖಲಾತಿಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಅಬೂಬಕ್ಕರ್ ಅಬ್ಬಾಸ್ ರವರಿಗೆ ಅನುಮೋದಿಸುವಂತೆ ಮಾಡಿಸಿ ಈ ಕೆಳಗಿನಂತೆ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

<u>1ನೇ ಅ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಹೆಚ್.ಬಿ. ವೈದ್ಯನಾಥ್</u> – ನೀವು 2ರಿಂದ 5ನೇ ಅಸನೌರರ ಸಹಕಾರದೊಂದಿಗೆ ಅಧಿಕಾರವನ್ನು ದುರಪಯೋಗ ಪಡಿಸಿಕೊಂಡು ಅಬೂಬಕ್ಕರ ಬಿನ್ ದೆಯ್ಯಬ್ಬ ರವರ ಅರ್ಜಿಯ ಆಧಾರದಲ್ಲಿ ಸದರಿ ಜಾಗವನ್ನು ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವ ಕುಂಇ ರವರ ಹೆಸರಿಗೆ ದಾಖಲಾತಿಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ರವರಿಗೆ ಅನುಬೋಗಿಸುವಂತೆ ಮಾಡಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

<u>2ನೇ ಅಸನೌರರಾದ ವಿಶ್ವನಾಥ್ ಪೂಜಾರಿ</u> – ನೀವು 1ನೇ ಅಸನೌರರ ಸೂಚನೆಯಂತೆ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವಕುಂಇ ರವರ ಹೆಸರಿಗೆ ಅಕ್ರಮಸಕ್ರಮದಡಿಯಲ್ಲಿ ಮಂಜೂರಾದ 3–18 ಎಕರೆ ಜಮೀನಿನ ಕಡತದಲ್ಲಿ ನಮೂನೆ ವರದಿಯನ್ನು ತಯಾರಿಸಿ, ಪರಿಶೀಲನೆ ಮಾಡದೇ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ರವರಿಗೆ ಲಾಭವಾಗುವಂತೆ ಪರವಾಗಿ ಸಹಿ ಮಾಡಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ

<u>3ನೇ ಅಸನೌರರಾದ ಸೀತಾರಾಂ ಹೆಬ್ಬಾಳ್</u> – ನೀವು 1ನೇ ಅಸನೌರರ ಆದೇಶದಂತೆ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವಕುಂಇ ರವರ ಹೆಸರಿಗೆ ಅಕ್ರಮಸಕ್ರಮದಡಿಯಲ್ಲಿ ಮಂಜೂರಾದ 3–18 ಎಕರೆ ಜಮೀನಿನ ಕಡತದಲ್ಲಿ ಇರುವ ನಕ್ಷೆ, ಅರ್ಕರ್ ಬಂದ್, ಇಂಡೆಕ್ಸ, ನಮೂನೆ ವರದಿ ನಮೂನೆ 54ಕ್ಕೆ

ಕಚೇರಿ ಟಿಪ್ಪಣಿ ಅಬೂಬಕ್ಕರ್ ಬಡವಕುಂಞ ರವರ ಹೇಳಿಕೆಯನ್ನು ತಯಾರಿಸಿ, ಯಾವುದೇ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡದೇ ಕಡತವನ್ನು ತಯಾರಿಸಿ ಉದ್ದೇಶಪೂರ್ವಕವಾಗಿ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ರವರಿಗೆ ಅನುಕೂಲವಾಗುವಂತೆ ಸಹಿ ಮಾಡಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ

<u>4ನೇ ಅಸನೌರರಾದ ಬಿ. ಕೊರಗಪ್ಪ ಹೆಗಡೆ</u> – ನೀವು ಎನ್‌ಸಿಆರ್/ಎಸ್‌ಆರ್–159/91–92 ರಲ್ಲಿ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವಕುಂಞ ರವರನ್ನು ವಿಚಾರಿಸಿ. ಹೇಳಿಕೆಗೆ, ಮಹಜರಿಗೆ, ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ ನಮೂನೆ 54ಕ್ಕೆ, ಕಚೇರಿ ಟಿಪ್ಪಣಿಗೆ ಸಹಿ ಮಾಡಿದ್ದು, ಯಾವುದೇ ರೀತಿಯ ಪರಿಶೀಲನೆ ನಡೆಸದೇ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ರವರಿಗೆ ಲಾಭವಾಗುವಂತೆ ಅಧಿಕಾರ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡು ಕಡತವನ್ನು ತಯಾರಿಸಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ

<u>5ನೇ ಅಸನೌರರಾದ ಗುಂಡಕತ್ತಿ ರಾಮಣ್ಣಗೌಡ ಕೆಂಚನಗೌಡ</u> – ನೀವು ಕಡತ ಸಂ: ಎನ್‌ಸಿಆರ್/ಎಸ್‌ಆರ್–159/91–92 ರ ಅಫಿಡವಿಟಗೆ ದೃಢೀಕರಿಸಿ ಸಹಿಯನ್ನೂ ಹಾಕಿ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ಎಂಬುವವರೇ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಬಡವಕುಂಞ ಎಂದು ದೃಢಪಡಿಸಿ ಅಬೂಬಕ್ಕರ್ ಬಿನ್ ಅಬ್ಬಾಸ್ ರವರಿಗೆ ಸಹಾಯವಾಗುವಂತೆ ಉದ್ದೇಶಪೂರ್ವಕವಾಗಿ ಅಫಿಡೇವಿಟ್‌ನ್ನು ತಯಾರಿಸಿ ಕಡತಕ್ಕೆ ಸಹಿ ಮಾಡಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ

ಆದ್ದರಿಂದ, ಅ.ಸ.ನೌಕರರಾದ ನೀವು ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ನಿಮ್ಮ ಕರ್ತವ್ಯ ನಿರ್ವಹಣೆಯಲ್ಲಿ ನಿಷ್ಠೆ ಇಲ್ಲದೆ ಹಾಗೂ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ 3(1) (i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಮಾಡಿರುತ್ತೀರಿ."

4. The Inquiry Officer (Additional Registrar of Enquiries-9) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charges against DGO-1 Sri H.B. Vaidyanath, the then Special Tahsildar, Kadaba, Puttur Taluk, Dakshina Kannada District (Presently retired); DGO-2 Sri K Vishwanath Pujari, the then Deputy

Tahsildar, Kadaba, Puttur Taluk, Dakshina Kannada District (Presently retired); DGO-3 Sri Seetharam Hebbar, the then Village Accountant, Savanur Village, Puttur Taluk, Dakshina Kannada District (Presently retired); DGO-4 Sri B. Koragappa Hegde, Revenue Inspector, Kadaba Hobli, Puttur Taluk, Dakshina Kannada District and DGO-5 Sri Gundagatti Ramannagowda Kenchanagowda, Village Accountant, Savanur Village, Puttur Taluk, Dakshina Kannada District.

5. On re-consideration of inquiry report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGOs 1 to 5;

(1) DGO-1 Sri H.B. Vaidyanath has retired from service on 31/5/2013;
(2) DGO-2 Sri K. Vishwanath Pujari has retired from service on 31/12/2012;
(3) DGO-3 Sri Seetharam Hebbar has retired from service on 28/2/2013;
(4) DGO-4 Sri Koragappa Hegde is due to retire from service on 30/5/2027;
(5) DGO-5 Sri Gundagatthi Ramannagowda Kenchanagowda is due to retire from service on 30/4/2047

7. Having regard to the nature of charges proved against DGO-1 Sri H.B. Vaidyanath, the then Special Tahsildar, Kadaba, Puttur Taluk, Dakshina Kannada District (Presently retired); DGO-2 Sri K Vishwanath Pujari, the then Deputy Tahsildar, Kadaba, Puttur Taluk, Dakshina Kannada District (Presently retired); DGO-3 Sri Seetharam Hebbar, the then Village Accountant, Savanur Village,

Puttur Taluk, Dakshina Kannada District (Presently retired), DGO-4 Sri B. Koragappa Hegde, Revenue Inspector, Kadaba Hobli, Puttur Taluk, Dakshina Kannada District and DGO-5 Sri Gundagatti Ramannagowda Kenchanagowda, Village Accountant, Savanur Village, Puttur Taluk, Dakshina Kannada District, it is hereby recommended to the Government for imposing penalty of;

(i) Withholding 5% of pension payable to DGO-1 Sri H.B. Vaidyanath for a period of 2 years;

(ii) Withholding 5% of pension payable to DGO-2 Sri K. Vishwanath Pujari for a period of 2 years;

(iii) Withholding 5% of pension payable to DGO-3 Sri Seetharam Hebbar for a period of 2 years;

(iv) Withholding one annual increment payable to DGO-4 Sri Koragappa Hegde with cumulative effect;

(v) Withholding one annual increment payable to DGO-5 Sri Gundagatti Ramannagowda Kenchanagowda with cumulative effect.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

26/11/21

(JUSTICE B.S.PATIL)
Upalokayukta,
State of Karnataka,
Bengaluru